

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UN-STARRED QUESTION NO. 53

ANSWERED ON MONDAY, JULY 19, 2021/ ASHADHA 28, 1943 (SAKA)

DEALING IN CRYPTO CURRENCY

QUESTION

53. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRIMATI CHINTA ANURADHA:

SHRI P.V. MIDHUN REDDY:

SHRI POCHA BRAHMANANDA REDDY:

SHRI SRIDHAR KOTAGIRI:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government has made it mandatory for Indian companies to disclose their dealings in crypto-currency or digital currency;**
- (b) if so, the details thereof, and**
- (c) the details of the number of companies that have disclosed their dealing in crypto-currency with MCA as on date?**

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS
AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT
CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE FOR
CORPORATE AFFAIRS**

[RAO INDERJIT SINGH]

(a)&(b): Ministry of Corporate Affairs has amended Schedule III to the Companies Act, 2013 effective from 1st April, 2021 vide Notification dated 24.03.2020 which mandates various disclosures by the companies in their Financial Statements including the following disclosures with regard to virtual currency/ Crypto currency transactions undertaken by them during the financial year:-

- i. Profit or loss on transactions involving Crypto Currency or Virtual Currency;**
- ii. Amount of Currency held as at the reporting date;**
- iii. Deposits or advances from any person for the purpose of trading or investing in Crypto Currency/ Virtual Currency.**

(c): The filings of Financial Statements for the Financial Year 2021-22 are not yet due.
